

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati ...Applicant

Versus

State of Haryana & Ors. ...Respondents

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FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 31- M/s Vihan Textile Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 06.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

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...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 31, M/S VIHAN TEXTILE PVT.
LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Vihan Textile Pvt. Ltd., Respondent No. 31, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 31 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the answering respondent submits that an inspection was conducted on 07.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The answering respondent further submits that a Show Cause Notice dated 02.01.2025 was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN allege non-compliance on grounds including high reduction in pollution parameters (such as BOD, COD, TSS, and TDS), suspected freshwater dilution, low specific freshwater consumption, and non-maintenance of log books.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with

all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations.
- 4.5. That the answering respondent submits that its ETP is equipped with a grid system, equalization tanks with aeration grids, membranes, and diffusers, which facilitate effective pollutant removal through biological and mechanical processes. All records related to the PETP inlet and outlet, energy meters, and chemical consumption logs are duly maintained. There is no bypass or mixing of untreated or fresh water at any stage of the treatment process.
- 4.6. That at the time of inspection, the polyester fabric washing process was running, and no dilution occurred at any stage in the Primary Effluent Treatment Plant (PETP). The answering respondent clarified in its reply to the SCN that its process operates under a low liquor ratio, ensuring optimized water usage and preventing excessive

dilution or unnecessary water consumption. The nature of the polyester fabric treatment and the scientific design of the PETP sufficiently explain the observed reductions in effluent parameters without requiring any inference of dilution.

- 4.7. That the answering respondent further submits that a valid Consent to Operate (CTO) has been granted by the HSPCB and remains valid up to 30.09.2027. The respondent has also obtained a valid No Objection Certificate (NOC) from the Haryana Water Resources Authority (HWRA), bearing No. HWRA/NOC/IND/R/2024/1199, valid from 10.06.2024 to 10.06.2025. The respondent has also been granted authorization for the generation, collection, storage, and transportation of hazardous waste under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
- 4.8. That the answering respondent has also initiated the process of conducting a water balance study through a government-recognized institute and remains committed to implementing its recommendations once received.
- 4.9. That the answering respondent maintains all logbooks and flowmeter records systematically. It is respectfully submitted that the claim of non-maintenance of logbooks is speculative and not supported by any factual discrepancy noted during the inspection.
- 4.10. That the answering respondent respectfully submits the following specific discrepancies in the Joint Committee Inspection Report dated 07.08.2024, which have been duly clarified in its reply to the Show Cause Notice dated 02.01.2025:

- (a) *Section B – Consent Section (Row 5)*: The inspection report erroneously records that the NOC from CGWA/other authority had expired on 09.06.2024. In fact, a fresh and valid NOC from the Haryana Water Resources Authority (HWRA) has already been issued to the unit, valid from **10.06.2024 to 10.06.2025**. This correction is supported by documentary proof submitted with the SCN reply.
- (b) *Section D – Effluent Characteristics (Row 32)*: The report attributes the observed reduction in BOD, COD, TSS, and TDS to dilution and marks it as non-compliance. However, the unit undertakes **dyeing and finishing of polyester fabric**, wherein the fabric absorbs most of the dye, leaving minimal pollutant load in the wastewater. Thus, these reduced parameters are an expected result of the process and not indicative of dilution.
- (c) *Section E – Hazardous Waste Section (Row 35)*: The report incorrectly states “Not mentioned in Haryana Water Resource Authority” under authorization status, which is factually incorrect and contextually misplaced. HWRA does not regulate hazardous waste. In fact, the unit possesses valid hazardous waste authorization under the CTO, as already acknowledged in Section B.
- (d) *Section F – Fuel/Power Consumption (Row 39)*: The inspection report incorrectly mentions “Coal” as the type of fuel used. The unit in fact uses **biomass**, which is both cleaner and compliant, and this is reflected in the Consent to Operate.

(e) *Section 44 – Observations:*

- i. *(Point 1):* The claim that hazardous waste authorization had expired is incorrect and seems to stem from the confusion regarding HWRA's NOC, which has already been renewed as explained in (a) above.
- ii. *(Point 2):* The inference of dilution based on parameter reduction overlooks the fact that the unit exclusively undertakes **polyester dyeing**, which does not generate significant pollutant load.
- iii. *(Point 3):* The observation regarding low specific water consumption is misplaced. Polyester dyeing involves **single-stage, light-color dyeing**, leading to naturally low water use. The logbook is maintained.
- iv. *(Point 4):* The finding of non-compliance on the ground of suspected dilution is based on an incorrect understanding of the process and is thus unjustified.

These discrepancies clearly demonstrate that the conclusions drawn in the inspection report are not only based on incorrect observations but also fail to take into account the specific operational processes of the answering respondent. The findings must therefore be reconsidered in light of the clarifications and documents already placed on record.

- 4.11. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant

operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.

- 4.12. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.13. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.14. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed

that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.

- 4.15. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 31- M/s Vihan Textile Pvt. Ltd.
8A, Sagar Apartments, 6-Tilak Marg,
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...Respondents

AFFIDAVIT

I, SHYAM SUNDER GOEL S/o JAIDEV GOEL aged about 50 years R/o C-203, SHRI SAI BABA APARTMENT, PLOT NO 4, ROHINI, SECTOR -9, NEW DELHI do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 31, M/s VIHAN TEXTILES PRIVATE LIMITED having its office at PLOT NO 375, BARHI INDUSTRIAL AREA, HSIIDC, SONEPAT in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.

For VIHAN TEXTILES PVT. LTD.


Director

DEPONENT



19 FEB 2025

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

24 FEB 2025

Verified at Delhi on this _____.

For VIHAN TEXTILES PVT. LTD.

[Signature]
Director

DEPONENT

[Circular Stamp]
Commissioner
74/25

CERTIFIED THAT THE DEPONENT
S. Jyoti
Badhanti
74/25
24 FEB 2025
Delhi Commissioner, Delhi

[Signature]
I identify the Deponent who
has signed the affidavit.

**HARYANA STATE POLLUTION CONTROL BOARD**

Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/2627

Dated: 02/01/2025

To

M/s Vihan Textile Pvt Ltd.,
Plot No. 210, HSIIDC, Barhi,
District Gannaur, Sonipat, Haryana.

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 07.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Pre-treatment and dyeing having CTO valid upto 30.09.2027.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit: -

Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	9.8	7.2	6.0-9.0	With existing treatment scheme, such a high reduction in pollution parameters indicates dilution with freshwater in PETP at different stages. Non - compliance (Dilution)
Colour	BDL	BDL	-	
BOD (mg/l)	344	15	500	
COD (mg/l)	733	119	1400	
TSS (mg/l)	196	44	1500	
TDS (mg/l)	1464	1216	2100	

2. With existing treatment scheme, such a high reduction (BOD: 344 mg/l to 15 mg/l (95.64%), COD: 733 mg/l to 119 mg/l (83.77%), TSS: 196 mg/l to 44 mg/l (77.55%) and TDS: 1464 mg/l to 1216 mg/l (83.06%)) in pollution parameters indicates dilution with freshwater in PETP at different stages.
3. Specific fresh water consumption is much lower against std. for specific quality (25 KL/MT) indicating that fresh water consumption logbook is not properly/correctly maintained.
4. Hence it should be considered as non-compliance w.r.t. to suspected dilution.

Recommendation of the Team: -

1. The unit has to take immediate measures to control the sulphide parameter with respect to discharge norms.
2. The unit shall conduct study on water balance through government reputed institutes.
3. The unit shall ensure that effluent not discharged without treatment.
4. The unit shall obtain valid no objection certificate from HWRA.

Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonepat Region.

RC

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

1
Regional Officer,
Sonepat Region.

VIHAN TEXTILES PRIVATE LIMITED**210, PHASE I, HSIIDC Industrial Estate, Barhi, Sonapat (Haryana)****Email : vihantextiles210@gmail.com, 9312405049, 9999906802****Date: 07.02.2025****WITHOUT PREJUDICE**

To,

Regional Officer

Haryana State Pollution Control Board,

Sonipat Region, Sonipat.

Subject: REPLY TO THE SHOW CAUSE NOTICE DATED 02.01.2025.

Respected Sir,

This is in reference to the Show Cause Notice (SCN) No. HSPCB/SR/2025/2627 dated 02.01.2025, issued to M/s Vihan Textiles Pvt. Ltd. located at Plot No. 210, HSIIDC, Barhi, District Gannaur, Sonapat, Haryana under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981.

The SCN raises specific allegations, which are addressed in detail as follows:

A. BACKGROUND OF THE COMPANY

- a. That M/s Vihan Textiles Pvt. Ltd. is engaged in **washing and processing of polyester fabrics**, operating with a **fully functional Effluent Treatment Plant (ETP)** that ensures compliance with prescribed environmental norms.

Received
Sunny
07/02/25

For VIHAN TEXTILES PVT. LTD.

Rahul
Director

HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001(HR.)

- b. That our unit has installed an **advanced PETP Plant**, and the ETP was working efficiently at the time of the inspection. The analysis report also confirms the proper functioning of the ETP.
- c. That all records related to the **ETP inlet and outlet, energy meters, chemical consumption logs, and groundwater abstraction logbooks** have been maintained properly.
- d. That **flow meters** have been installed at the **ETP inlet and outlet**, as well as on the **borewell**, and proper color coding has been implemented in the unit to indicate the actual flow of water.

B. ALLEGATIONS REGARDING NON-COMPLIANCE WITH DISCHARGE NORMS

I. REPLY TO PARA 1 – EFFLUENT CHARACTERISTICS

- a. That our unit has installed a fully functional Primary Effluent Treatment Plant (PETP) and an Effluent Treatment Plant (ETP), both of which were operating efficiently at the time of inspection.
- b. That the analysis report results confirm the proper functioning of the ETP, demonstrating compliance with the prescribed discharge norms.
- c. That all records pertaining to the ETP inlet and outlet, energy meter readings, and chemical consumption are properly maintained in logbooks, ensuring transparency and compliance with regulatory requirements.

- d. That flow meters have been installed at both the ETP inlet and outlet, and the logbook for the groundwater borewell has been maintained accurately.
- e. That there is no dilution of freshwater at any stage of the ETP process, and the actual water flow has been properly recorded and maintained.
- f. That color coding has been implemented within the unit at the PETP inlet and outlet to ensure clarity in monitoring water flow, further demonstrating adherence to prescribed environmental standards.
- g. That in light of the above, our unit remains in full compliance with operational and regulatory requirements, and any allegations of improper functioning or dilution are unfounded.

II. **REPLY TO PARA 2 –ALLEGATION OF DILUTION**

- a. That our unit primarily conducts polyester fabric washing processes, which inherently result in different pollution parameter reductions compared to other textile processing methods.
- b. That at the time of inspection, the polyester fabric washing process was running, and no dilution occurred at any stage in the Primary Effluent Treatment Plant (PETP).
- c. That our process operates under a low liquor ratio, ensuring optimized water usage and preventing excessive dilution or unnecessary water consumption.

- d. That our Effluent Treatment Plant (ETP) is equipped with a **grid system, equalization tanks with aeration grids, membranes, and diffusers**, which facilitate the effective reduction of BOD and COD through biological and mechanical processes, not dilution.
- e. That the observed reductions in BOD (95.64%), COD (83.77%), TSS (77.55%), and TDS (83.06%) are **expected results** of our optimized treatment process and do not indicate dilution with fresh water.
- f. That our treatment efficiency is scientifically designed, and we request that the inference of dilution be reconsidered in light of the above explanation.

III. **REPLY TO PARA 3 –**

- a. That our unit primarily engages in the washing and processing of polyester fabric using extremely light colors. The nature of this process inherently requires significantly lower water consumption compared to other textile processing units where heavier dyes and multiple treatments are applied.
- b. That the specific water consumption standard (25 KL/MT) referenced in the notice does not account for variations in textile processing methods. Given the light color processing employed in our unit, the water requirement is naturally lower, leading to a proportionately reduced effluent discharge.
- c. That all fresh water consumption data is systematically recorded and properly maintained in logbooks, in compliance with regulatory

requirements. Copies of these logbooks are annexed herewith as **Annexure A** for verification.

- d. That during the inspection, no discrepancies in logbook maintenance were identified or raised at the time of visit. The inference of improper maintenance is speculative and not supported by factual evidence.
- e. That the historical records of our water consumption, as compiled over the months, demonstrate consistent and proportionate usage patterns. The compiled data sheet is enclosed as **Annexure B** to further establish compliance.
- f. That the assumption of improper logbook maintenance is misplaced, as our facility adheres to industry standards and maintains transparency in all operational data.

IV. **REPLY TO PARA NO. 4.**

- a. That **no dilution has occurred** at any stage in our PETP operations, and all effluent treatment processes are conducted strictly as per prescribed norms.
- b. That our unit **has implemented a color-coded system** to clearly showcase the flow of effluent within the treatment system, ensuring transparency in operations.
- c. That all relevant **logbooks have been properly maintained**, recording operational parameters and confirming compliance with discharge norms.

- d. That a **copy of the updated logbooks** demonstrating the actual effluent treatment process is annexed herewith as **Annexure -B** for verification.
- e. That in light of the documentary evidence provided, the assumption of dilution and the corresponding non-compliance allegation **are incorrect and should be reconsidered.**

C. **RESPONSE TO RECOMMENDATIONS MENTIONED IN THE SHOW CAUSE NOTICE**

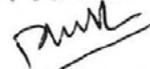
- 1. **The unit has to take immediate measures to control the sulphide parameter with respect to discharge norms.**
 - a. That our unit does not use any sulphide-based chemicals in its processes and remains in full compliance with prescribed discharge norms.
 - b. That as a part of our regular compliance measures, we will conduct a thorough review of all process chemicals to reaffirm the absence of sulphide-based components. If any such components are found, immediate corrective action will be taken.
 - c. That our unit follows stringent monitoring and record-keeping practices to ensure adherence to environmental regulations, and we remain open to any further verification as required.
- 2. **The unit shall conduct a study on water balance through government-reputed institutes.**

For VIHAN TEXTILES PVT. LTD.

Pluh
Director

- a. That our unit has already initiated the process of conducting a water balance study by approaching a government-reputed institute in accordance with the recommendation.
 - b. That upon completion of the study, we will promptly submit the report to the concerned authorities for verification and compliance records.
 - c. That our unit remains committed to implementing best water management practices and ensuring optimal resource utilization in adherence to regulatory norms.
3. **The unit shall ensure that effluent is not discharged without treatment.**
- a. That our unit strictly adheres to environmental regulations and confirms that no trade effluent is discharged without undergoing proper treatment.
 - b. That our Effluent Treatment Plant (ETP) is fully operational and effectively treats all effluent before discharge, ensuring compliance with prescribed discharge norms.
 - c. That regular monitoring and record-keeping are maintained to verify that treated effluent meets the regulatory standards before being discharged.
4. **The unit shall obtain a valid No Objection Certificate (NOC) from HWRA.**

For VIHAN TEXTILES PVT. LTD.


Director

- a. That our unit has obtained a valid Permission Certificate from the Haryana Water Resources Authority (HWRA) for groundwater extraction, and the same remains valid.
- b. That a copy of the valid HWRA Permission Certificate is annexed herewith as **Annexure - C** for reference.

D. **CTO APPROVAL CONTRADICTS ALLEGATIONS OF NON-COMPLIANCE**

- a. That Section 27 of the Water (Prevention and Control of Pollution) Act, 1974, states that a Consent to Operate (CTO) cannot be granted to a non-compliant unit.
- b. That our unit's CTO was renewed and remains valid until 30.09.2027, confirming that our facility was found compliant at the time of renewal. A copy of the Consent to Operate from 01.10.2022 to 30.09.2027 issued by Haryana State Pollution Control Board on 28.06.2022 is annexed herewith as **Annexure -D.**
- c. That if non-compliance existed, as alleged, the CTO should not have been renewed, rendering the SCN legally contradictory and untenable.

E. **PERMISSION CERTIFICATES FOR GROUNDWATER EXTRACTION FROM HWRA CONFIRM REGULATORY COMPLIANCE**

For VIHAN TEXTILES PVT. LTD

Frank
Director

- a. That our unit has a valid Permission Certificate from the Haryana Water Resources Authority (HWRA) for groundwater extraction, which is renewed until 10.06.2025.
- b. That groundwater extraction is regulated and legally approved, and any allegations regarding unauthorized water use are unfounded.

F. ABSENCE OF PROPER SAMPLING PROTOCOLS

- a. That the sampling and testing data cited in the Notice are disputed on the following legal and procedural grounds:
 - i. The test results indicating high TDS levels are scientifically implausible, given our operational and treatment processes.
 - ii. The Environment (Protection) Act, 1986, mandates that sampling procedures be transparent and that industries be provided with test reports. In this case, no accredited laboratory reports have been shared with us, thereby denying us the opportunity to verify the accuracy of the findings.
 - iii. The sampling method and equipment used have not been disclosed, making it impossible for us to assess whether the procedure adhered to prescribed regulatory standards.
- b. That in light of these lapses, we request an independent third-party verification to confirm the accuracy of the alleged findings.

G. WATER CONSUMPTION DATA DOES NOT REFLECT USAGE OF FRESHWATER FOR DILUTION

- a. That a thorough review of our logbooks and recorded water consumption data confirms that our unit has consistently operated within the prescribed freshwater consumption limits.
- b. That the allegation that extra freshwater was added to effluent is based on assumption rather than verified data. Since our total freshwater usage remains within approved limits, the possibility of dilution simply does not arise.
- c. That dilution, by its nature, requires an excess influx of fresh water, which is not reflected in our operational records. Our Effluent Treatment Plant (ETP) functions efficiently through advanced treatment processes rather than any form of dilution.
- d. That in light of this, we request a reconsideration of this observation as it does not accurately reflect the operational reality of our facility.

H. PROCEDURAL DEFECTS IN THE SHOW CAUSE NOTICE

- a. **Lack of Jurisdictional Clarity:** The SCN fails to specify the precise statutory violations, rendering it vague and legally untenable.
- b. **Violation of Natural Justice:** No supporting scientific reports or detailed evidence have been furnished, violating Audi Alteram Partem (Right to be Heard).
- c. **Delay in Issuance of SCN:** The inspection was conducted in August 2024, but the SCN was issued in January 2025, affecting its credibility and validity.

- d. **Disproportionate Action Proposed:** The SCN threatens closure and prosecution for minor or rectifiable deviations, which is contrary to the principle of proportionality.

I. ADVERSE SOCIO-ECONOMIC IMPACT OF ANY COERCIVE ACTION

- a. That the closure of our unit would result in the displacement of numerous employees, many of whom are the sole earners for their families.
- b. That any restrictive action would severely impact production, contractual obligations, and financial sustainability, affecting local suppliers and vendors.
- c. That vendors, suppliers, and ancillary businesses reliant on our operations would suffer significant financial losses, disrupting the local economy.
- d. That the principle of proportionality must be considered before any regulatory action is taken.

J. OUR REQUEST & LEGAL POSITION

In view of the above, we respectfully request:

- a. Withdrawal of the Show Cause Notice, as it lacks substantive and procedural validity.

For VIHAN TEXTILES PVT. LTD.


Director

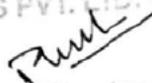
- b. Consideration of our compliance efforts, including CTO approval, groundwater extraction approval, responsible sludge management, and third-party verification of effluent treatment.
- c. A fair re-inspection to verify our technical compliance.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of this matter.

Thanking you,

Yours sincerely,

For VIHAN TEXTILES PVT. LTD.



Director

Authorized Signatory

M/s Vihan Textiles Private Limited

Plot No. 210, HSIIDC, Barhi, District Gannaur, Sonapat, Haryana

August 1201

ANNEXURE A

VIHAN TEXTILES PVT. LTD.
Plot No. 210, Phase-1, Indl. Estate,
SIIDC Barhi, Sonapat-131001 (Hr.)
GSTIN : 06AAFCV2445L124

25

13

SUBMERSIBLE PUMP LOG BOOK

S#	DATE	OLD READING	NEW READING	TOTAL
1	1-8-24	50030	50094	64
2	2-8-24	50094	50159	65
3	3-8-24	50159	50224	65
4	4-8-24	S U N D A Y		
5	5-8-24	50224	50288	62
6	6-8-24	50288	50351	63
7	7-8-24	50351	50415	64
8	8-8-24	50415	50484	69
9	9-8-24	50484	50554	70
10	10-8-24	50554	50622	68
11	11-8-24	S U N D A Y		
12	12-8-24	50622	50688	66
13	13-8-24	50688	50764	76
14	14-8-24	50764	50835	71
15	15-8-24	T N D P E M C I		
16	16-8-24	50835	50910	75
17	17-8-24	50910	50982	72
18	18-8-24	S U N D A Y		
19	19-8-24	50982	51052	70
20	20-8-24	51052	51127	75
21	21-8-24	51127	51199	72
22	22-8-24	51199	51275	76
23	23-8-24	51275	51345	70
24	24-8-24	51345	51413	75
25	25-8-24	S U N D A Y		
26	26-8-24	51413	51475	62
27	27-8-24	51475	51540	65
28	28-8-24	51540	51610	70
29	29-8-24	51610	51682	72
30	30-8-24	51682	51757	75
31	31-8-24	51757	51830	73

For VIHAN TEXTILES PVT. LTD.
Director

1262
 September - 2024

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SUBMERSIBLE PUMP LOG BOOK

S#	DATE	OLD READING	NEW READING	TOTAL
1	1-9-24	50 N D A Y	A Y	
2	2-9-24	51830	51901	71
3	3-9-24	51901	51976	75
4	4-9-24	51976	52046	70
5	5-9-24	52046	52113	67
6	6-9-24	52113	52185	72
7	7-9-24	52185	52252	67
8	8-9-24	50 N D A Y	A Y	
9	9-9-24	52252	52330	78
10	10-9-24	52330	52402	72
11	11-9-24	52402	52474	68
12	12-9-24	52474	52550	76
13	13-9-24	52550	52621	71
14	14-9-24	52621	52688	67
15	15-9-24	50 N D A Y	A Y	
16	16-9-24	52688	52763	75
17	17-9-24	52763	52832	69
18	18-9-24	52832	52905	73
19	19-9-24	52905	52983	78
20	20-9-24	52983	53053	70
21	21-9-24	53053	53127	74
22	22-9-24	50 N D A Y	A Y	
23	23-9-24	53127	53197	70
24	24-9-24	53197	53264	67
25	25-9-24	53264	53339	75
26	26-9-24	53339	53406	67
27	27-9-24	53406	53478	72
28	28-9-24	53478	53548	70
29	29-9-24	50 N D A Y	A Y	
30	30-9-24	53548	53624	76
31				

[Signature]
 Director

GSTIN: 06AAFCV2445L1Z4

SUBMERSIBLE PUMP LOG BOOK

S#	DATE	OLD READING	NEW READING	TOTAL
1	1-10-24	53694	53700	76
2	2-10-24	2 OCTOBER		
3	3-10-24	53700	53767	67
4	4-10-24	53767	53838	71
5	5-10-24	5 OCTOBER		
6	6-10-24	6 OCTOBER		
7	7-10-24	53838	53916	78
8	8-10-24	53916	53987	71
9	9-10-24	53987	54052	65
10	10-10-24	54052	54127	75
11	11-10-24	54127	54192	65
12	12-10-24	12 OCTOBER		
13	13-10-24	13 OCTOBER		
14	14-10-24	54192	54264	72
15	15-10-24	54264	54333	69
16	16-10-24	54333	54408	75
17	17-10-24	54408	54482	74
18	18-10-24	54482	54552	70
19	19-10-24	54552	54623	71
20	20-10-24	20 OCTOBER		
21	21-10-24	54623	54695	72
22	22-10-24	54695	54771	75
23	23-10-24	54771	54844	73
24	24-10-24	54844	54914	70
25	25-10-24	54914	54990	76
26	26-10-24	54990	55064	74
27	27-10-24	27 OCTOBER		
28	28-10-24	55064	55141	79
29	29-10-24	55141	55210	69
30	30-10-24	55210	55260	50
31	31-10-24			

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GSTIN : 06AAFCV2445L1Z4 **SUBMERSIBLE PUMP LOG BOOK**

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S#	DATE	OLD READING	NEW READING	TOTAL
1	1-11-24	NO WORK		
2	2-11-24			
3	3-11-24		SONDAY	
4	4-11-24	55260	55330	70
5	5-11-24	55330	55399	69
6	6-11-24	55399	55470	71
7	7-11-24	55470	55545	75
8	8-11-24	55545	55619	74
9	9-11-24	55619	55686	67
10	10-11-24	SONDAY		
11	11-11-24	55686	55764	78
12	12-11-24	55764	55831	67
13	13-11-24	55831	55906	75
14	14-11-24	55906	55983	77
15	15-11-24	55983	56050	67
16	16-11-24	56050	56120	70
17	17-11-24	SONDAY		
18	18-11-24	56120	56192	72
19	19-11-24	56192	56257	65
20	20-11-24	56257	56328	71
21	21-11-24	56328	56409	75
22	22-11-24	56403	56481	78
23	23-11-24	56481	56561	80
24	24-11-24	SONDAY		
25	25-11-24	56561	56636	75
26	26-11-24	56636	56714	78
27	27-11-24	56714	56784	70
28	28-11-24	56784	56855	71
29	29-11-24	56855	56930	75
30	30-11-24	56930	56998	68
31				

December-2024

SUBMERSIBLE PUMP LOG BOOK

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S#	DATE	OLD READING	NEW READING	TOTAL
1	1-12-24	S U N D A	Y	
2	2-12-24	56998	57073	75.
3	3-12-24	57073	57144	71
4	4-12-24	57144	57222	78
5	5-12-24	57222	57292	70
6	6-12-24	57292	57360	68
7	7-12-24	57360	57432	72
8	8-12-24	S U N D A	Y	
9	9-12-24	57432	57510	78
10	10-12-24	57510	57590	76
11	11-12-24	57590	57658	68
12	12-12-24	57658	57730	72
13	13-12-24	57730	57799	69
14	14-12-24	57799	57871	72
15	15-12-24	S U N D A	Y	
16	16-12-24	57871	57949	78
17	17-12-24	57949	58020	71
18	18-12-24	58020	58092	72
19	19-12-24	58092	58167	75.
20	20-12-24	58167	58240	73
21	21-12-24	58240	58310	70
22	22-12-24	S U N D A	Y	
23	23-12-24	58310	58360	50
24	24-12-24	NO WATER		
25	25-12-24	58360	58439	79
26	26-12-24	58439	58510	71
27	27-12-24	58510	58582	72
28	28-12-24	58582	58650	68
29	29-12-24	S U N D A	Y	
30	30-12-24	58650	58725	75
31	31-12-24	58725	58799	70

JAN 1266 2025

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SUBMERSIBLE PUMP LOG BOOK

#	DATE	OLD READING	NEW READING	TOTAL
1	1-1-25	58799	58871	72
2	2-1-25	58871	58950	79
3	3-1-25	58950	59020	70
4	4-1-25	59020	59095	75
5	5-1-25	SUNDAY		
6	6-1-25	59095	59170	75
7	7-1-25	59170	59241	71
8	8-1-25	59241	59309	68
9	9-1-25	59309	59384	75
10	10-1-25	59384	59454	70
11	11-1-25	59454	59530	76
12	12-1-25	SUNDAY		
13	13-1-25	59530	59600	70
14	14-1-25	59600	59668	68
15	15-1-25	59668	59743	75
16	16-1-25	NO WORK		
17	17-1-25	59743	59815	72
18	18-1-25	59815	59889	74
19	19-1-25	SUNDAY		
20	20-1-25	59889	59967	78
21	21-1-25	59967	60038	71
22	22-1-25	60038	60113	75
23	23-1-25	60113	60180	67
24	24-1-25	60180	60257	77
25	25-1-25	60257	60327	70
26	26-1-25	26 JANUARY		
27	27-1-25	60327	60403	76
28	28-1-25	60403	60473	70
29	29-1-25	60473	60548	75
30	30-1-25	60548	60620	72
31	31-1-25	60620	60667	47

GSTIN : 06AAFCV2445L17

SUBMERSIBLE PUMP LOG BOOK

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S#	DATE	OLD READING	NEW READING	TOTAL
1	1-2-25	60667	60737	70
2	2-2-25			
3	3-2-25	60737	60812	75
4	4-2-25	60812	60889	77
5	5-2-25	60889	60960	71
6	6-2-25	60960		
7	7-2-25			
8	8-2-25			
9	9-2-25			
10	10-2-25			
11	11-2-25			
12	12-2-25			
13	13-2-25			
14	14-2-25			
15	15-2-25			
16	16-2-25			
17	17-2-25			
18	18-2-25			
19	19-2-25			
20	20-2-25			
21	21-2-25			
22	22-2-25			
23	23-2-25			
24	24-2-25			
25	25-2-25			
26	26-2-25			
27	27-2-25			
28	28-2-25			
29	29			
30	30			
31				

LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

ANNEXURE B

VIHAN TEXTILES PVT LTD

YEAR: 2024

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PLOT NO 210, BARIH INDUSTRIAL AREA, PHASE I, HSIIDC, SONEPAT HARYANA 131101

MONTH: AUGUST

DATE	INLET PUMP		PH. INLET	CHEMICAL CONSUMPTION			FLOW METER		PH. OUTLET MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	ON	OFF		ALUM	LIME	POLY	ON	OFF			ON	OFF		
1-8-24	8:00 Am	6:00 Pm	5.2	11kg	10kg	220g	100990	101052	7.2	43 Kg	37987	38024	332101	(20)
2-8-24	8:00 Am	6:00 Pm	5.1	10kg	4kg	210g	101052	101114	7.1	44 Kg	38029	38050	332101	
3-8-24	8:00 Am	6:00 Pm	5.2	11kg	10kg	220g	101114	101177	7.0	42 Kg	38050	38100	332101	
4-8-24														
5-8-24	8:00 Am	6:00 Pm	5.1	10 kg	11kg	210g	101177	101237	7.3	42 Kg	38100	38141	332101	
6-8-24	8:00 Am	6:00 Pm	5.2	11 kg	10kg	220g	101237	101298	7.2	43 Kg	38141	38167	332101	
7-8-24	8:00 Am	6:00 Pm	5.1	10kg	11kg	210g	101298	101360	7.1	44 Kg	38167	38211	332101	
8-8-24	8:00 Am	6:00 Pm	5.1	11 kg	10kg	220g	101360	101426	7.1	43 Kg	38211	38245	332101	
9-8-24	8:00 Am	6:00 Pm	5.2	10 kg	11kg	210g	101426	101494	7.3	44 Kg	38245	38284	332101	
10-8-24	8:00 Am	6:00 Pm	5.3	11 kg	10kg	220g	101494	101560	7.2	45 kg	38284	38330	332101	
11-8-24														
12-8-24	8:00 Am	6:00 Pm	5.1	11kg	10kg	210g	101560.00	101624.23	7.3	43 kg	38330	38390	332101	
13-8-24	8:00 Am	6:00 Pm	5.0	11kg	12kg	220g	101624.23	101694.76	7.2	42 kg	38390	38437	332101	
14-8-24	8:00 Am	6:00 Pm	5.2	11kg	10kg	210g	101694.76	101762.85	7.3	44 kg	38437	38481	332101	
15-8-24														
16-8-24	8:00 Am	6:00 Pm	5.4	11kg	12kg	220g	101762.85	101834.66	7.4	45 kg	38481	38522	332101	
17-8-24	8:00 Am	6:00 Pm	5.2	11kg	10kg	220g	101834.66	101904.12	7.3	46 kg	38522	38568	332101	
18-8-24														
19-8-24	8:00 Am	6:00 Pm	5.0	10kg	11kg	210g	101904.12	101969.58	7.2	44 kg	38568	38609	332101	
20-8-24	8:00 Am	6:00 Pm	5.2	11kg	10kg	220g	101969.58	102037.83	7.3	45 kg	38609	38651	332101	
21-8-24	8:00 Am	6:00 Pm	5.1	11kg	12kg	230g	102037.83	102106.21	7.4	46 kg	38651	38692	332101	
22-8-24	8:00 Am	6:00 Pm	5.2	11kg	10kg	220g	102106.21	102180.77	7.5	47 kg	38692	38740	332101	
23-8-24	8:00 Am	6:00 Pm	5.2	12kg	11kg	210g	102180.77	102245.68	7.2	46 kg	38740	38780	332101	
24-8-24	8:00 Am	6:00 Pm	5.1	10kg	11kg	210g	102245.68	102221.83	7.3	42 kg	38780	38833	332101	
25-8-24														
26-8-24	8:00 Am	6:00 Pm	5.1	11 kg	10kg	220g	102321.83	102381.35	7.2	44 kg	38833	38859	332101	
27-8-24	8:00 Am	6:00 Pm	5.2	11 kg	12kg	220g	102381.35	102444.70	7.3	46 kg	38859	38900	332101	
28-8-24	8:00 Am	6:00 Pm	5.0	11 kg	10kg	220g	102444.70	102512.12	7.1	45 kg	38900	38940	332101	
29-8-24	8:00 Am	6:00 Pm	5.3	12 kg	11kg	220g	102512.12	102582.87	7.3	46 kg	38940	38990	332101	
30-8-24	8:00 Am	6:00 Pm	5.2	11 kg	12kg	210g	102582.87	102654.05	7.2	45 kg	38990	39036	332101	
31-8-24	8:00 Am	6:00 Pm	5.1	11 kg	10kg	210g	102654.05	102725.60	7.1	45 kg	39036	39087	332101	

ETP OPERATOR NAME.....

For VIHAN TEXTILES Auth. Signatory


 Director

LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

VIHAN TEXTILES PVT LTD

YEAR: 2024
MONTH: SEPTEMBER

PLOT NO 210, BARIH INDUSTRIAL AREA, PHASE I, HSIIDC, SONEPATHARYANA 131101

DATE	INLET PUMP		PH. INLET	CHEMICAL CONSUMPTION			FLOW METER		PH. OUTLET MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	ON	OFF		ALUM	LIME	POLY	ON	OFF			ON	OFF		
1-9-24			5.2											
2-9-24	8:00 Am	6:00 Pm	5.2	10kg	11kg	220g	102725.60	102794.34	7.3	45kg	39087	39161	[Signature]	(21)
3-9-24	8:00 Am	6:00 Pm	5.3	11kg	10kg	210g	102794.34	102866.93	7.2	43kg	39041	39193	[Signature]	
4-9-24	8:00 Am	6:00 Pm	5.2	11kg	12kg	220g	102866.93	102934.21	7.1	44kg	39193	39142	[Signature]	
5-9-24	8:00 Am	6:00 Pm	5.0	10kg	11kg	220g	102934.21	102999.50	7.3	45kg	39142	39193	[Signature]	
6-9-24	8:00 Am	6:00 Pm	5.3	11kg	12kg	220g	102999.50	103069.10	7.2	44kg	39193	39223	[Signature]	
7-9-24	8:00 Am	6:00 Pm	5.1	12kg	11kg	220g	103069.10	103134.68	7.1	45kg	39223	39366	[Signature]	
8-9-24														
9-9-24	8:00 Am	6:00 Pm	5.2	11kg	10kg	220g	103134.68	103210.98	7.2	46kg	39366	39409	[Signature]	
10-9-24	8:00 Am	6:00 Pm	5.1	11kg	12kg	220g	103210.98	103279.17	7.3	45kg	39409	39451	[Signature]	
11-9-24	8:00 Am	6:00 Pm	5.3	12kg	11kg	220g	103279.17	103344.79	7.1	46kg	39451	39495	[Signature]	
12-9-24	8:00 Am	6:00 Pm	5.2	11kg	11kg	220g	103344.79	103417.25	7.3	45kg	39495	39543	[Signature]	
13-9-24	8:00 Am	6:00 Pm	5.1	12kg	11kg	220g	103417.25	103486.86	7.1	46kg	39543	39587	[Signature]	
14-9-24	8:00 Am	6:00 Pm	5.0	11kg	10kg	220g	103486.86	103551.15	7.2	45kg	39587	39633	[Signature]	
15-9-24														
16-9-24	8:00 Am	6:00 Pm	5.2	11kg	12kg	220g	103551.15	103623.66	7.1	47kg	39633	39674	[Signature]	
17-9-24	8:00 Am	6:00 Pm	5.1	12kg	11kg	220g	103623.66	103689.09	7.3	46kg	39674	39717	[Signature]	
18-9-24	8:00 Am	6:00 Pm	5.2	11kg	12kg	220g	103689.09	103759.75	7.2	45kg	39717	39758	[Signature]	
19-9-24	8:00 Am	6:00 Pm	5.1	12kg	11kg	220g	103759.75	103834.18	7.3	47kg	39758	39807	[Signature]	
20-9-24	8:00 Am	6:00 Pm	5.3	11kg	10kg	220g	103834.18	103900.50	7.2	46kg	39807	39849	[Signature]	
21-9-24	8:00 Am	6:00 Pm	5.0	12kg	10kg	220g	103900.50	103972.12	7.1	45kg	39849	39890	[Signature]	
22-9-24														
23-9-24	8:00 Am	6:00 Pm	5.1	12kg	11kg	220g	103972.12	104039.79	7.3	47kg	39890	39943	[Signature]	
24-9-24	8:00 Am	6:00 Pm	5.3	11kg	10kg	220g	104039.79	104104.25	7.1	45kg	39943	39983	[Signature]	
25-9-24	8:00 Am	6:00 Pm	5.2	12kg	11kg	220g	104104.25	104176.44	7.0	47kg	39983	40031	[Signature]	
26-9-24	8:00 Am	6:00 Pm	5.1	11kg	10kg	220g	104176.44	104241.05	7.4	45kg	40031	40079	[Signature]	
27-9-24	8:00 Am	6:00 Pm	5.3	12kg	12kg	220g	104241.05	104310.38	7.2	46kg	40079	40126	[Signature]	
28-9-24	8:00 Am	6:00 Pm	5.2	11kg	12kg	220g	104310.38	104378.63	7.1	45kg	40126	40175	[Signature]	
29-9-24														
30-9-24	8:00 Am	6:00 Pm	5.1	12kg	13kg	220g	104378.63	104451.17	7.3	46kg	40175	40223	[Signature]	

ETP OPERATOR NAME.....

F VIHAN TEXTILES PVT LTD
Auth. Signatory

[Signature]
Director

LOG BOOK OF SEWERAGE ¹²⁷⁰ TREATMENT PLANT

VIHAN TEXTILES PVT LTD

YEAR: 2024

34

PLOT NO 210, BARHI INDUSTRIAL AREA, PHASE I, HSIIDC, SONEPAT HARYANA 131101

MONTH: OCTOBER

DATE	INLET PUMP		PH. INLET	CHEMICAL CONSUMPTION			FLOW METER		PH. OUTLET MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	ON	OFF		ALUM	LIME	POLY	ON	OFF			ON	OFF		
1-10-24	8:00 Am	6:00 Pm	5.2	12Kg	11Kg	220g	104451.17	104524.08	7.2	46Kg	40223	40267		
2-10-24														
3-10-24	8:00 Am	6:00 Pm	5.2	11Kg	10Kg	220g	104524.02	104589.15	7.4	47Kg	40267	40310	JR	
4-10-24	8:00 Am	6:00 Pm	5.1	12Kg	11Kg	230g	104589.15	104658.01	7.3	46Kg	40310	40360	JR	
5-10-24														
6-10-24														
7-10-24	8:00 Am	6:00 Pm	5.3	12Kg	13Kg	230g	104658.01	104736.25	7.2	47Kg	40360	40408	JR	
8-10-24	8:00 Am	6:00 Pm	5.2	12Kg	12Kg	220g	104736.25	104804.43	7.3	46Kg	40408	40454	JR	
9-10-24	8:00 Am	6:00 Pm	5.1	11Kg	10Kg	220g	104804.43	104867.08	7.1	45Kg	40454	40505	JR	
10-10-24	8:00 Am	6:00 Pm	5.2	12Kg	11Kg	220g	104867.08	104938.71	7.2	46Kg	40505	40555	JR	
11-10-24	8:00 Am	6:00 Pm	5.1	10Kg	9Kg	220g	104938.71	105001.35	7.3	45Kg	40555	40601	JR	
12-10-24														
13-10-24														
14-10-24	8:00 Am	6:00 Pm	5.2	12Kg	11Kg	220g	105001.35	105070.13	7.2	46Kg	40601	40648	JR	
15-10-24	8:00 Am	6:00 Pm	5.3	10Kg	12Kg	220g	105070.13	105138.66	7.1	45Kg	40648	40692	JR	
16-10-24	8:00 Am	6:00 Pm	5.2	13Kg	12Kg	230g	105138.66	105209.28	7.3	47Kg	40692	40744	JR	
17-10-24	8:00 Am	6:00 Pm	5.1	12Kg	13Kg	230g	105209.28	105278.87	7.2	47Kg	40744	40792	JR	
18-10-24	8:00 Am	6:00 Pm	5.2	12Kg	11Kg	220g	105278.87	105344.79	7.4	46Kg	40792	40842	JR	
19-10-24	8:00 Am	6:00 Pm	5.1	11Kg	10Kg	220g	105344.79	105412.75	7.1	46Kg	40842	40889	JR	
20-10-24														
21-10-24	8:00 Am	6:00 Pm	5.2	12Kg	11Kg	220g	105412.75	105481.05	7.2	46Kg	40889	40940	JR	
22-10-24	8:00 Am	6:00 Pm	5.1	12Kg	13Kg	230g	105481.05	105552.42	7.1	47Kg	40940	40987	JR	
23-10-24	8:00 Am	6:00 Pm	5.2	13Kg	12Kg	230g	105552.42	105622.10	7.2	46Kg	40987	41034	JR	
24-10-24	8:00 Am	6:00 Pm	5.0	12Kg	11Kg	220g	105622.10	105688.57	7.3	47Kg	41034	41079	JR	
25-10-24	8:00 Am	6:00 Pm	5.1	13Kg	12Kg	230g	105688.57	105759.21	7.2	47Kg	41079	41125	JR	
26-10-24	8:00 Am	6:00 Pm	5.2	12Kg	12Kg	230g	105759.21	105829.62	7.1	46Kg	41125	41174	JR	
27-10-24														
28-10-24	8:00 Am	6:00 Pm	5.1	13Kg	12Kg	230g	105829.62	105905.08	7.2	47Kg	41174	41218	JR	
29-10-24	8:00 Am	6:00 Pm	5.2	12Kg	11Kg	220g	105905.02	105968.86	7.3	46Kg	41218	41264	JR	
30-10-24	8:00 Am	6:00 Pm	5.1	9Kg	8Kg	180g	105968.86	106014.00	7.1	35Kg	41264	41300	JR	
31-10-24														

ETP OPERATOR NAME.....

FO. VIHAN TEXTILES PVT. LTD.

Auth. Signatory


 Director

LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

VIHAN TEXTILES PVT LTD

YEAR: 2024

23
35

PLOT NO 210, BARHI INDUSTRIAL AREA, PHASE I, HSIIDC, SONEPAT HARYANA 131101

MONTH: NOVEMBER

DATE	INLET PUMP		PH. INLET	CHEMICAL CONSUMPTION			FLOW METER		PH. OUTLET MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	ON	OFF		ALUM	LIME	POLY	ON	OFF			ON	OFF		
1-11-24														
2-11-24														
3-11-24														
4-11-24	8:00 Am	6:00 Pm	5.2	12 Kg	12.5 Kg	220g	106014.00	106080.22	7.2	46 Kg	41300	41343	322121	
5-11-24	8:00 Am	6:00 Pm	5.1	11 Kg	12 Kg	220g	106080.22	106145.67	7.1	46 Kg	41343	41384	322121	
6-11-24	8:00 Am	6:00 Pm	5.2	12 Kg	12 Kg	220g	106145.67	106213.12	7.2	47 Kg	41384	41425	322121	
7-11-24	8:00 Am	6:00 Pm	5.1	12 Kg	12 Kg	220g	106213.12	106284.45	7.1	47 Kg	41425	41469	322121	
8-11-24	8:00 Am	6:00 Pm	5.3	12 Kg	12 Kg	220g	106284.45	106354.09	7.3	47 Kg	41469	41515	322121	
9-11-24	8:00 Am	6:00 Pm	5.2	11 Kg	12 Kg	220g	106354.09	106418.54	7.2	45 Kg	41515	41560	322121	
10-11-24														
11-11-24	8:00 Am	6:00 Pm	5.1	12 Kg	12.5 Kg	220g	106418.54	106492.36	7.3	47 Kg	41560	41607	322121	
12-11-24	8:00 Am	6:00 Pm	5.1	12 Kg	12 Kg	220g	106492.36	106556.18	7.2	46 Kg	41607	41647	322121	
13-11-24	8:00 Am	6:00 Pm	5.3	12 Kg	12 Kg	220g	106556.18	106626.77	7.3	47 Kg	41647	41697	322121	
14-11-24	8:00 Am	6:00 Pm	5.2	12 Kg	12 Kg	220g	106626.77	106699.43	7.1	47 Kg	41697	41744	322121	
15-11-24	8:00 Am	6:00 Pm	5.0	12 Kg	12 Kg	220g	106699.43	106761.87	7.2	46 Kg	41744	41796	322121	
16-11-24	8:00 Am	6:00 Pm	5.3	12 Kg	12 Kg	220g	106761.87	106828.05	7.3	46 Kg	41796	41855	322121	
17-11-24														
18-11-24	8:00 Am	6:00 Pm	5.2	12 Kg	13 Kg	230g	106828.05	106896.29	7.2	46 Kg	41855	41905	322121	
19-11-24	8:00 Am	6:00 Pm	5.1	11 Kg	12 Kg	220g	106896.29	106957.63	7.3	46 Kg	41905	41958	322121	
20-11-24	8:00 Am	6:00 Pm	5.2	12 Kg	13 Kg	220g	106957.63	107024.91	7.2	47 Kg	41958	42008	322121	
21-11-24	8:00 Am	6:00 Pm	5.0	13 Kg	12 Kg	220g	107024.91	107095.57	7.3	47 Kg	42008	42053	322121	
22-11-24	8:00 Am	6:00 Pm	5.1	12 Kg	13 Kg	220g	107095.57	107167.82	7.1	48 Kg	42053	42118	322121	
23-11-24	8:00 Am	6:00 Pm	5.3	12 Kg	12 Kg	220g	107167.82	107242.77	7.3	47 Kg	42118	42166	322121	
24-11-24														
25-11-24	8:00 Am	6:00 Pm	5.2	12 Kg	13 Kg	230g	107242.77	107313.34	7.2	47 Kg	42166	42212	322121	
26-11-24	8:00 Am	6:00 Pm	5.3	13 Kg	12 Kg	220g	107313.34	107387.06	7.3	47 Kg	42212	42279	322121	
27-11-24	8:00 Am	6:00 Pm	5.1	12 Kg	11 Kg	220g	107387.06	107453.58	7.1	46 Kg	42279	42336	322121	
28-11-24	8:00 Am	6:00 Pm	5.2	12 Kg	12 Kg	220g	107453.58	107520.87	7.2	46 Kg	42336	42382	322121	
29-11-24	8:00 Am	6:00 Pm	5.1	12 Kg	12 Kg	220g	107520.87	107590.83	7.3	47 Kg	42382	42434	322121	
30-11-24	8:00 Am	6:00 Pm	5.0	11 Kg	12 Kg	220g	107590.83	107656.18	7.1	45 Kg	42434	42478	322121	

ETP OPERATOR NAME.....

Auth. Signatory
OF VIHAN TEXTILES PVT. LTD.

[Signature]
Director

LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT
VIHAN TEXTILES PVT LTD

PLOT NO 210, BARIH INDUSTRIAL AREA, PHASE I, HSIIDC, SONEPAT HARYANA 131101

YEAR: 2024
MONTH: DEC -

DATE	INLET PUMP		PH. INLET	CHEMICAL CONSUMPTION			FLOW METER		PH. OUTLET	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	ON	OFF		ALUM	LIME	POLY	ON	OFF			ON	OFF		
1-12-24			5.2											
2-12-24	8:00 Am	6:00 Pm	5.2	12kg	13kg	230g	107656.18	107728.75	7.3	47kg	42475	42523	[Signature]	
3-12-24	8:00 Am	6:00 Pm	5.1	12kg	12.5kg	220g	107728.75	107725.28	7.2	46kg	42523	42567	[Signature]	
4-12-24	8:00 Am	6:00 Pm	5.2	13kg	12kg	220g	107745.28	107848.92	7.3	47kg	42567	42616	[Signature]	
5-12-24	8:00 Am	6:00 Pm	5.3	12kg	12.8kg	220g	107868.92	107924.99	7.1	46kg	42616	42662	[Signature]	
6-12-24	8:00 Am	6:00 Pm	5.2	12kg	12kg	220g	107934.49	107999.06	7.2	46kg	42662	42708	[Signature]	
7-12-24	8:00 Am	6:00 Pm	5.1	13kg	12kg	220g	107999.06	108068.34	7.3	48kg	42708	42759	[Signature]	
8-12-24														
9-12-24	8:00 Am	6:00 Pm	5.2	13kg	12.5kg	220g	108068.34	108140.87	7.3	48kg	42759	42803	[Signature]	
10-12-24	8:00 Am	6:00 Pm	5.1	13kg	13kg	220g	108140.87	108216.02	7.2	48kg	42803	42850	[Signature]	
11-12-24	8:00 Am	6:00 Pm	5.3	12kg	11kg	220g	108216.02	108221.45	7.3	46kg	42850	42902	[Signature]	
12-12-24	8:00 Am	6:00 Pm	5.2	11kg	12kg	220g	108221.45	108349.29	7.1	46kg	42902	42963	[Signature]	
13-12-24	8:00 Am	6:00 Pm	5.1	12kg	11kg	220g	108349.29	108414.63	7.2	46kg	42963	43010	[Signature]	
14-12-24	8:00 Am	6:00 Pm	5.0	13kg	12kg	220g	108414.63	108481.92	7.3	47kg	43010	43056	[Signature]	
15-12-24														
16-12-24	8:00 Am	6:00 Pm	5.1	13kg	12kg	220g	108481.92	108554.75	7.2	48kg	43056	43106	[Signature]	
17-12-24	8:00 Am	6:00 Pm	5.2	12kg	11kg	220g	108554.75	108620.51	7.3	47kg	43106	43151	[Signature]	
18-12-24	8:00 Am	6:00 Pm	5.1	11kg	12kg	220g	108620.51	108688.13	7.2	47kg	43151	43201	[Signature]	
19-12-24	8:00 Am	6:00 Pm	5.3	12kg	13kg	220g	108688.13	108759.48	7.3	48kg	43201	43256	[Signature]	
20-12-24	8:00 Am	6:00 Pm	5.2	13kg	12kg	220g	108759.48	108828.29	7.2	48kg	43256	43316	[Signature]	
21-12-24	8:00 Am	6:00 Pm	5.1	12kg	11kg	220g	108828.29	108893.89	7.1	46kg	43316	43364	[Signature]	
22-12-24														
23-12-24	8:00 Am	5:00 Pm	5.1	9kg	9kg	200g	108893.89	108938.75	7.3	40kg	43364	43395	[Signature]	
24-12-24														
25-12-24	8:00 Am	5:00 Pm	5.2	13kg	12kg	230g	108938.75	109012.06	7.2	48kg	43395	43456	[Signature]	
26-12-24	8:00 Am	6:00 Pm	5.1	12kg	13kg	230g	109012.06	109079.41	7.2	47kg	43456	43501	[Signature]	
27-12-24	8:00 Am	6:00 Pm	5.2	12kg	12.5kg	220g	109079.41	109147.23	7.1	47kg	43501	43532	[Signature]	
28-12-24	8:00 Am	6:00 Pm	5.1	11kg	12kg	220g	109147.23	109211.52	7.2	46kg	43532	43581	[Signature]	
29-12-24														
30-12-24	8:00 Am	6:00 Pm	5.2	12kg	13kg	220g	109211.52	109281.77	7.3	47kg	43581	43629	[Signature]	
31-12-24	8:00 Am	6:00 Pm	5.1	12kg	12kg	220g	109281.77	109346.38	7.2	46kg	43629	43685	[Signature]	

ETP OPERATOR NAME.....

For VIHAN TEXTILES PVT. LTD. Auth. Signatory

[Signature]
Director

LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

VIHAN TEXTILES PVT LTD

YEAR: 2025

PLOT NO 210, BARIH INDUSTRIAL AREA, PHASE I, HSHDC, SONEPAT HARYANA 131101

MONTH: JAN

DATE	INLET PUMP		PH. INLET	CHEMICAL CONSUMPTION			FLOW METER		PH. OUTLET MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	ON	OFF		ALUM	LIME	POLY	ON	OFF			ON	OFF		
1-1-25	8:00 Am	6:00 Pm	5.2	12Kg	13Kg	230g	109346.38	109414.16	7.2	46 Kg	43685	43739	[Signature]	21
2-1-25	8:00 Am	6:00 Pm	5.1	12Kg	12Kg	230g	109414.16	109488.83	7.1	46Kg	43739	43788	[Signature]	21
3-1-25	8:00 Am	6:00 Pm	5.2	12Kg	12Kg	230g	109488.83	109554.38	7.2	46Kg	43788	43841	[Signature]	21
4-1-25	8:00 Am	6:00 Pm	5.3	13Kg	12Kg	230g	109554.38	109624.65	7.1	47Kg	43841	43886	[Signature]	21
5-1-25														
6-1-25	8:00 Am	6:00 Pm	5.1	12Kg	12Kg	230g	109624.65	109694.91	7.2	47Kg	43886	43935	[Signature]	21
7-1-25	8:00 Am	6:00 Pm	5.2	12Kg	12Kg	230g	109694.91	109761.52	7.1	46Kg	43935	43982	[Signature]	21
8-1-25	8:00 Am	6:00 Pm	5.1	11Kg	12Kg	230g	109761.52	109828.08	7.2	46Kg	43982	44030	[Signature]	21
9-1-25	8:00 Am	6:00 Pm	5.1	12Kg	13Kg	230g	109828.08	109898.76	7.1	47Kg	44030	44087	[Signature]	21
10-1-25	8:00 Am	6:00 Pm	5.2	12Kg	12Kg	230g	109898.76	109964.29	7.1	46Kg	44087	44173	[Signature]	21
11-1-25	8:00 Am	6:00 Pm	5.3	13Kg	12Kg	230g	109964.29	110035.64	7.3	47Kg	44173	44236	[Signature]	21
12-1-25														
13-1-25	8:00 Am	6:00 Pm	5.1	12Kg	11.5Kg	230g	110035.64	110100.88	7.2	46Kg	44236	44287	[Signature]	21
14-1-25	8:00 Am	6:00 Pm	5.2	11Kg	12Kg	230g	110100.88	110165.02	7.3	45Kg	44287	44339	[Signature]	21
15-1-25	8:00 Am	6:00 Pm	5.1	12Kg	12Kg	230g	110165.02	110235.93	7.2	47Kg	44339	44386	[Signature]	21
16-1-25			N/A											
17-1-25	8:00 Am	6:00 Pm	5.2	12Kg	11.5Kg	230g	110235.93	110303.35	7.2	46Kg	44386	44437	[Signature]	21
18-1-25	8:00 Am	6:00 Pm	5.1	12Kg	12Kg	230g	110303.35	110373.68	7.1	47Kg	44437	44483	[Signature]	21
19-1-25														
20-1-25	8:00 Am	6:00 Pm	5.1	13Kg	12.5Kg	230g	110373.68	110445.95	7.2	48Kg	44483	44548	[Signature]	21
21-1-25	8:00 Am	6:00 Pm	5.2	12Kg	12Kg	230g	110445.95	110512.19	7.3	46Kg	44548	44588	[Signature]	21
22-1-25	8:00 Am	6:00 Pm	5.1	13Kg	12Kg	230g	110512.19	110582.72	7.2	47Kg	44588	44637	[Signature]	21
23-1-25	8:00 Am	6:00 Pm	5.2	12Kg	11Kg	230g	110582.72	110645.38	7.1	45Kg	44637	44709	[Signature]	21
24-1-25	8:00 Am	6:00 Pm	5.1	13Kg	12Kg	230g	110645.38	110717.87	7.2	47Kg	44709	44762	[Signature]	21
25-1-25	8:00 Am	6:00 Pm	5.2	12Kg	11Kg	230g	110717.87	110783.53	7.3	45Kg	44762	44813		
26-1-25														
27-1-25	8:00 Am	6:00 Pm	5.1	13Kg	12Kg	230g	110783.53	110854.78	7.2	47Kg	44813	44872		
28-1-25	8:00 Am	6:00 Pm	5.2	12Kg	11Kg	230g	110854.78	110919.22	7.1	45Kg	44872	44936		
29-1-25	8:00 Am	6:00 Pm	5.1	13Kg	12Kg	230g	110919.22	110989.95	7.3	47Kg	44936	44993		
30-1-25	8:00 Am	6:00 Pm	5.0	12Kg	11.5Kg	230g	110989.95	111057.47	7.2	46Kg	44993	45050		
31-1-25	8:00 Am	1:00 Pm	5.1	7Kg	6Kg	100g	111057.47	111100.13	7.1	25Kg	45050	45100		

ETP OPERATOR NAME.....

For VIHAN TEXTILES PVT. LTD. Auth. Signatory

[Signature]
Director

LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

VIHAN TEXTILES PVT LTD

YEAR: 2025
MONTH: FEB

PLOT NO 210, BARI INDUSTRIAL AREA, PHASE I, HSIDC, SONEPAT HARYANA 131101

DATE	INLET PUMP		PH. INLET	CHEMICAL CONSUMPTION			FLOW METER		PH. OUTLET MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	ON	OFF		ALUM	LMC	POLY	ON	OFF			ON	OFF		
1-2-25	8:00 Am	6:00 Pm	5.3	12kg	12kg	220g	111100.13	111166.64	7.2	46kg	45100	45162		
2-2-25														
3-2-25	8:00 Am	6:00 Pm	5.2	13kg	12kg	230g	111166.64	111236.23	7.3	47kg	45162	45222		
4-2-25	8:00 Am	6:00 Pm	5.3	13kg	12kg	230g	111236.23	111328.76	7.1	48kg	45222	45283		
5-2-25	8:00 Am	6:00 Pm	5.1	12kg	13kg	220g	111328.76	111395.54	7.	47kg	45283	45343		
6-2-25	8:00 Am		5.2				111395.54				45343			
7-2-25														
8-2-25														
9-2-25														
10-2-25														
11-2-25														
12-2-25														
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26-2-25														
27-2-25														
28-2-25														

ETP OPERATOR NAME.....

FOR VIHAN TEXTILES PVT. LTD.

PmL
Director

Auth. Signatory



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:	Vihan Textile Pvt. Ltd.										
Project Address:	Plot no. 210 HSIIDC Barhi Sonipat										
Village/MC:	Bari	Tehsil:	Ganaur								
District:	SONIPAT	State:	Haryana								
Pin Code:	--										
Communication Address:	Plot no. 210 HSIIDC Barhi Sonipat										
Address Regional Office:	Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula										
1. NOC No.:	HWRA/NOC/IND/R/2024/611										
2. Application No.:	HWRA/IND/R/2024/1951	3. Category:	Industry								
4. Project Status:	Renew	5. NOC Type:	Renew								
6. Ground Water Extraction Permitted:											
Ground Water For	m3/day	m3/year	Valid From	Valid Upto							
Fresh Water	155.00	46500.00	10/06/2024	10/06/2025							
Total	155.00	46500.00	--	--							
7. Details of Ground Water Extraction: Total Existing No.:-	Total Proposed No.:-										
	DW	DCB	BW	TW	DW	DCB	BW	TW			
Abstraction Structure*	--	--	--	1	--	--	--	--			
*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder											
8. Quantum of ground water recharge(m3/year)				--							
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers		Monitoring Mechanism								
			Manual			DWLR			Telemetry		
	0		0			0			0		

* Terms & conditions are at the back of this page.



For VIHAN TEXTILES PVT. LTD.

Paul
Director

Note: This is computer generated certificate, it can be validated by scanning QR code.

1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant shall adopt latest water efficient technologies to reduce dependence on ground water resources by 20% in three years. Compliance report in this regard shall be submitted yearly. The proof of reduction of dependence on ground water shall also be submitted half yearly i.e. at the time of deposit of water abstraction charges of the second quarter.
3. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
4. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500 kld of ground water and Monitoring of water level shall be done by project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 25 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HWRA through the web portal on quarterly basis.
5. The applicant with red category industries as per Haryana State Pollution Control Board shall store the harvested rainwater in surface storage tanks for use in the industry and shall not use the harvested rainwater to recharge ground water, further the applicants under this category shall ensure wellhead protection measures to prevent ground water pollution and will inform the compliance within 3 months.
6. Injection of treated/untreated wastewater/effluents into aquifer system is strictly prohibited.
7. The applicant drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis, applicable as per Tables 5.3A.
8. The applicant drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis, applicable as per Tables 5.3 B.
9. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the industry at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA. The geotag photos of all the flow meters/water meters showing date and coordinates be uploaded on the portal for calculation of quarterly tariff. Without geotagged photos not showing date and coordinates will not be entertained.
10. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
11. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
12. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
13. The applicant shall ensure proper recycling and reuse, including use for green belt, of wastewater after adequate treatment.
14. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
15. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
16. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
17. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions
19. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
20. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
21. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
22. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
23. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
24. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
25. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
26. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
27. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% shall be charged.
28. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
29. In case validity period of the CTE/CTO expires during currency period of the NOC, then it will be responsibility of the project proponent to get it renewed well in time & submit renewed CTE/CTO within month after renewal of CTE/CTO by HSPCB, to HWRA. If the CTE/CTO has been suspended or rejected, project proponent is required to intimate the same to HWRA within a week of such rejection or suspension.
30. Applicant to comply IS:10500:2012 standards before use of abstracted ground water for drinking & domestic purposes.
- 31.

Note: This is computer generated certificate, it can be validated by scanning QR code.

For: VIKAS TEXTILES PVT. LTD.

Paul
Director

1277

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Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions



For VIKAN TEXTILES PVT. LTD.

Paul
Director

Note: This is computer generated certificate, it can be validated by scanning QR code.

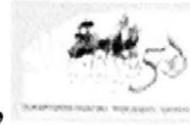


HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-

hspcbrosr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313101722SONCTO24179587

Dated:28/06/2022

To.

M/s :VIHAN TEXTILE PVT LTD
PLOT NO 210 HSIIDC BARHI SONEPAT

Subject: Grant of consent to operate to M/s VIHAN TEXTILE PVT LTD.

Please refer to your application no. 24179587 received on dated 2022-05-20 in regional office Sonipat. With reference to your above application for consent to operate, M/s VIHAN TEXTILE PVT LTD is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2022 - 30/09/2027
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	197.75
Total Land Area(Sq. meter)	0.0
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	100.0 KL/Day
2. Domestic	5.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Into HSIIDC sewer leading to CETP
2. Trade	Into HSIIDC sewer after treatment leading to CETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	6.6-9.0
5. O&G	10 mg/l
6. Other parameters relates to dyeing unit	

For VIHAN TEXTILES PVT. LTD.

Rahul
Director

Number of stacks	1
Height of stack	
1. Stack attached to TFH	30 meters
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Dyeing of Fabrics	5.0 Metric Tonnes/day
Capacity of boiler	
1. TFH	1500000 Kcalores/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	1.0 Ton/day
Raw Material Details	
Caustic Soda	2 Kg/Day
Soda ash	2 Kg/Day
Acetic soda	1 Kg/Day
Bleaching powder	2 Kg/Day
Common salt	1 Kg/Day
Softener	2 Kg/Day
Dyes	1 Kg/Day
Hydrochloride Acid	1 Kg/Day
Desizer	1 Kg/Day
Colour fixure	2 Kg/Day
FABRIC	5000 Kg/Day
Hydrogen peroxide	1 Kg/Day
Soap for washing	1 Kg/Day

Regional Officer, Sonipat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.

For VIHAN TEXTILES PVT. LTD.

Paul

4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will run ETP and APCM regularly and maintained log books properly.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.
3. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
4. That the unit will not discharge any untreated effluent inside and outside its premises.
5. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
6. That the unit will comply with all the provisions of Hazardous Waste Rules.
7. That unit will comply

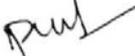
For VIHAN TEXTILES PVT. LTD.


Director

the discharge standards notified vide Gazette Notification no. G.S.R. 35 (E) dt. 10.10.2016. 8. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 8. Unit will comply direction issued by CPCB vide No. CPCB/IPCI-VI/PNG/2862-2870 Dated 27.11.2020 & CAQM order F. No. A-110018/01/2021-CAQM/7847-7872 Dated: 18.05.2022 regarding using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc. and biomass.

**Regional Officer, Sonapat
Haryana State Pollution Control Board.**

For VIHAN TEXTILES PVT. LTD.


Director

HARYANA STATE

VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

STATE OF HARYANA & ORS.**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **6th** day of **May**.....2025

Accepted, identified and certified subjected to the terms of the fees.

SS
[SIDDHARTH BATRA] [ARCHNA YADAV]

Client

Shivani Chawla *Chinmay Dubey* *Rhythm*
[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

FOR JUDICIAL RECORDS PVT. LTD.

Director
Director

VIHAN TEXTILES PRIVATE LIMITED

375, PHASE I, HSIIDC, BARHI INDUSTRIAL AREA, SONIPAT HARYANA-131101

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF VIHAN TEXTILES PRIVATE LIMITED, HELD ON February 18, 2024 AT ITS REGISTERED OFFICE AT 375, FIRST FLOOR, PHASE I, HSIIDC, BARHI INDUSTRIAL AREA, SONIPAT, HARYANA-131101.

RESOLVED THAT Mr. Shyam Sunder Goel the Director of the Company, be and is hereby authorized on behalf of Vihan Textiles Private Limited, to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the Company.

RESOLVED FURTHER THAT Shyam Sunder Goel is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. Shyam Sunder Goel the Director of the Company in connection with the above matters be and are hereby ratified and confirmed by the Company.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

Certified True Copy

For Vihan Textiles Private Limited

Pramod Goel

Director

For VIHAN TEXTILES PVT. LTD.

Director



1284



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भारतीय विशिष्ट पहचान प्राधिकरण
 भारत सरकार
 Unique Identification Authority of India
 Government of India

नामांकन क्रम / Enrollment No 1218:22064:05224

To,
 श्री श्याम सुंदर गोयल
 Shyam Sunder Goel
 S/O Jaidev Goel
 C-203
 SA BABA APARTMENT PLOT NO-4
 ROHINI SECTOR 9
 Rohini Sector-7 North West Delhi
 Delhi 110085

Ref: 350 / 06B / 390177 / 391429 / P



UE032020718IN



आपका आधार क्रमांक / Your Aadhaar No. :

3529

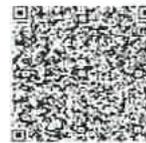
आधार — आम आदमी का अधिकार



भारत सरकार
GOVERNMENT OF INDIA



श्याम सुंदर गोयल
 Shyam Sunder Goel
 जन्म वर्ष / Year of Birth 1974
 लिंग / Male



3529

आधार — आम आदमी का अधिकार



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 31, 88 & 116 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Tue, May 6, 2025 at 5:50 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Archana Yadav <archana.yadav@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 31, 88 & 116 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

 Paperbook NGT REPLY-R31 Vihan Textile Pvt.
Ltd_Redacted.pdf Paperbook NGT REPLY-R116 TSB Polychem
_Redacted.pdf Paperbook- NGT REPLY-R88 -B.R. Specialities
LLP_Redacted.pdf

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager
8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."